

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).2951/2005

(From the judgement and order dated 28/04/2005 in CRM No. 8217/2004 of The HIGH COURT OF CALCUTTA)

ANIL CHANDRA TARAFDAR

Petitioner(s)

VERSUS

ASHOKA DAS & ANR.

Respondent(s)

(With appln(s) for ex-Parte stay and permission to place addl. documents on record and exemp
tion

from filing O.T.)

WITH S.L.P(Cr1) NO. 3039 of 2005

(With appln(s) for ex-Parte stay and ex-Parte stay and permission to p
lace addl. documents on

record and exemption from filing O.T.and office report)

S.L.P(Cr1) NO. 3041 of 2005

(With appln(s) for ex-Parte stay and ex-Parte stay and permission to p
lace addl. documents on

record and exemption from filing O.T.and office report)

S.L.P(Cr1) NO. 3046 of 2005

(With appln(s) for ex-Parte stay and ex-Parte stay and permission to p
lace addl. documents on

record and exemption from filing O.T.and office report)

Date: 13/07/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE S.H. KAPADIA

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.
In SLP 3041/05 Mr. Pradeep Ghosh, Sr. Adv.
Mr. Rauf Rahim, Adv.

For Respondent(s)
Mr. S. Muralidhar, Adv.

Contd.2/-

-2-

UPON hearing counsel the Court made the following

O R D E R

Issue notice to the State on the special leave petition as well as on the application for

stay returnable within three weeks. In the meantime, counter affidavit, if any, may be filed. Notice

may also be issued on the standing counsel for the State of West Bengal. Dasti, in addition.

Counsel for the complainant is represented by counsel.

It is submitted before us that the order impugned before the High Court was an order

granting anticipatory bail, but in the meantime, the petitioners have been granted regular bail by

the sessions court by its order dated 15th February, 2005.

(Sheetal Dhingra)

(Vijay Dhawan)

Court Master

Court Master